

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5506
ANSWERED ON:13.12.2010
LAWS FOR SEZS
Yadav Shri M. Anjan Kumar

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether separate laws have been formulated for Special Economic Zones (SEZs);
- (b) if so, the manner in which the said laws differ from the normal laws;
- (c) whether any resolution for formulation of the said law was banned in the Parliament or the said law was adopted by the Government of its own accord; and
- (d) if so, the details thereof and the reaction of the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): In terms of the SEZ Act, 2005, a Special Economic Zone may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. The SEZ Developers and units are allowed fiscal concessions, exemptions and duty benefits as per the provisions of the SEZ Act, 2005.

(c) & (d): Special Economic Zones Act, 2005, was passed by Parliament in May, 2005 and received Presidential assent in June, 2005. The SEZ Act, 2005, supported by SEZ Rules, 2006, came into effect on 10th February, 2006, providing for simplification of procedures and for single window clearance mechanism for matters relating to central as well as state governments.